

(a) what measures Government had taken to ensure that whether the claims settle under Forest Rights Act are registered in the name of both husband and wife;

(b) how many claims have been settled in the name of female headed household; and

(c) if not, what measures have been taken to ensured that the claims are settled?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) The forest rights conferred under the Forest Rights Act, 2006 are required to be registered jointly in the name of both the spouses in case of married persons and in the name of single head in the case of a household headed by a single person under Section 4(4) of the Act. As per the provisions of the Act and the Rules framed thereunder, the responsibility for the implementation of the Act lies with the State/UT Governments. It is, therefore, for the State/ UT Governments to ensure compliance of the provisions of the Section 4 (4) of the Act while settling the claims under the Act.

(b) The Ministry does not maintain data regarding the number of claims settled in the name of female headed household.

(c) In view of the replies to parts (a) and (b) above, this question does not arise.

#### **Distribution of title deeds of tribals**

2908. SHRIMATI VASANTHI STANLEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the percentage of success State-wise in the process of distribution of the title deeds to the STs as per the Forest Rights Act; and

(b) whether the Ministry urge the State Governments to withdraw the false criminal cases registered against the tribals?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) As per the information collected from the State/UT Governments, till 31st July, 2012, 32,28,887 claims have been filed and 12,68,766 titles have been distributed under the Scheduled Tribes and Other

Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The percentage of titles distributed works out to 39.29% of the total number of claims filed under the Act. The State-wise details are given in the Statement (See below).

(b) Yes, Sir. Pursuant to the deliberations held in a two-day Conference of Chief Ministers, State Ministers (Tribal/ Social Welfare and Forest Departments) to review the implementation of the Act and other tribal development welfare programmes on 4th-5th November, 2009, the Ministry had written to the State Governments on 19th November, 2009, emphasizing the need for withdrawal of petty cases against tribals related to forest laws which were pending in various courts as had been done in Jharkhand and in Madhya Pradesh in the past.

**Statement**

*State-wise details of title deeds distributed under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the percentage thereof with reference to the number of claims filed*

(As on 31.7.2012)

Sl. No.	States	No. of Claims received	No. of Titles Distributed	% of titles distributed over the number of claims filed
1	2	3	4	5
1.	Andhra Pradesh	3,30,479	1,67,797	50.77%
2.	Arunachal Pradesh	-	-	-
3.	Assam	1,31,911	36,267	27.49%
4.	Bihar	2,930	28	0.95%
5.	Chhattisgarh	4,92,068	2,15,443	43.78%
6.	Goa	-	-	-
7.	Gujarat	1,91,592	40,029	20.89%
8.	Himachal Pradesh	5,635	7	0.12%

1	2	3	4	5
9.	Jharkhand	42,003	15,296	36.41%
10.	Karnataka	1,63,267	6,161	3.77%
11.	Kerala	37,509	22,612	60.28%
12.	Madhya Pradesh	4,56,997	1,66,686	36.47%
13.	Maharashtra	3,43,939	98,469	28.62%
14.	Manipur	-	-	-
15.	Meghalaya	-	-	-
16.	Mizoram	-	-	-
17.	Odisha	5,32,464	3,01,200	56.56%
18.	Rajasthan	63,802	31,417	49.24%
19.	Sikkim	-	-	-
20.	Tamil Nadu	21,781	-	
21.	Tripura	1,82,617	1,20,117	65.77%
22.	Uttar Pradesh	92,433	17,705	19.15%
23.	Uttarakhand	182	-	-
24.	West Bengal	1,37,278	29,532	21.51%
25.	A and N Islands	-	-	-
26.	Daman and Diu	-	-	-
27.	Dadra and Nagar Haveli	-	-	-
TOTAL		32,28,887	12,68,766	39.29%

**Inclusion of Jhodia as ST in Odisha**

2909. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TRIBAL AFFAIRS be pleased to state: